

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
RANCOM HEALTHCARE PRIVATE LIMITED

SL. NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Rancom Healthcare Private Limited
2.	Date of incorporation of Corporate Debtor	20.09.2012
3.	Authority under which corporate debtor is incorporated/registered	ROC- Kanpur Uttar Pradesh I
4.	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U51101UP2012PTC052648
5.	Address of the registered office and principal office (if any) of corporate debtor	1 ST Floor Block-D, E-101 Phase 2 Transport Nagar, Lucknow, Uttar Pradesh, India 226012
6.	Date of closure of Insolvency Resolution Process	18.04.2027
7.	Liquidation commencement date of Corporate Debtor	10.04.2026 Copy of Hon'ble NCLT Order received on 18.04.2026.
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Ms. Babita Jain IBBI/IPA-002/IP-N00321/2017-2018/10926 AFA Valid upto : 31 st Dec, 2026
9.	Address and e-mail of the liquidator, as registered with the Board	35B/6 Ram Mohan Plaza, Madho Kunj, Master Zahurul Hasan Road, Allahabad, Uttar Pradesh, 211002 jainbabita06@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	35B/6 Ram Mohan Plaza, Madho Kunj, Master Zahurul Hasan Road, Allahabad, Uttar Pradesh, 211002 ibc.rancom@gmail.com
11.	Last date for submission of claims	18.05.2026

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of liquidation of the Rancom Healthcare Private Limited on 10.04.2026. Copy of NCLT Order Received on 18.04.2026.

The stakeholders of Rancom Healthcare Private Limited are hereby called upon to submit their Claims with proof on or before 18.05.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All creditors may submit the claims with the proof in person, by post or by electronic means at the designated Email ID against Item No.10.

Babita Jain

Stakeholders are advised to ensure that their claims are submitted within the stipulated timeline, failing which such claims may not be entertained.

Submission of false or misleading proof of claims shall attract penalties.

The Stakeholders are requested to download the Claim Forms from the website of the Insolvency and Bankruptcy Board of India (IBBI) at www.ibbi.gov.in.



Babita Jain

Name and signature of Liquidator

BABITA JAIN

Liquidator

Rancom Healthcare Private Limited

Reg no: IBBI/PA-002/IP-N00321/2017-18/10926

AFA Valid up to 31.12.2026

Date: 18.04.2026

Place: Allahabad

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